

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 268 of 2020

In the matter of:

**Office of the Specified Officer,
Special Economic Zone, Warora**

....Appellant

Vs.

**Mr. V. Venkatachalam,
Resolution Professional**

....Respondent

Present:

Appellant: Mr. Brijesh Kr. Tamber, Advocates

ORDER

13.02.2020: Let notice be issued on the Respondents by Speed Post. Requisites along with process fee be filed by 14th February, 2020. If the Appellant provides the *e-mail* address of Respondents, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **5th March, 2020**.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

ns/nn